COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 307 OF 2017 & IA NO. 586 OF 2017</u> <u>& IA NO. 411 OF 2018</u> <u>&</u> <u>APPEAL NO. 344 OF 2017 413 OF 2018</u>

Dated: 27th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

APPEAL NO. 307 OF 2017 & IA NO. 586 OF 2017

M/s Samalpatti Power Company Pvt. Ltd. Vs. Tamil Nadu Generation & Distribution Corporation Limited Board & Anr.			Appellant(s)	
			Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Senthil Jagade Ms. Sonakshi Malh		

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

APPEAL NO. 344 OF 2017

TANGEDCO Vs.			Appellant(s)	
M/s Samalpatti Power Compa Anr.	any F	Pvt. Ltd. &	Respondent(s)	
Counsel for the Appellant(s)	:	Mr. S. Vallinay	agam	
Counsel for the Respondent(s)	:	Mr. Senthil Jaç Ms. Sonakshi I	-	

<u>ORDER</u>

[Appnl. for condonation of delay in filing reply]

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 413 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal Nos. 307 & 344 of 2017

Learned counsel for the appellant in Appeal No. 307 of 2017 seeks two weeks time to file rejoinder. He may file the same on or before 11.04.2018 after serving copy on the other side. It is represented that pleadings are complete in Appeal No. 344 of 2017.

List these matters on 10.05.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk